

MINUTES OF THE MEETING No. 07/09 HELD ON 14.5.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 07/09 meeting of Advance Licensing Committee was held on 14.5.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No.06/09 for confirmation and confirmed and adopted the same without any change.

Case No A-48 NC No. 07/09 Dated 14.5.2008	M/s. Emami Limited F.N. 01/83/162/ 1033 / AM08/DES-IV RLA F.No. 02/24/40/ 182 /AM08 Lic. NO. 02101006153 dt. 19.11.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 5(9)2005/Chem dated 7.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty (Kgs.)
Emami Mentho Plus Pain Balm (MPPB)	189999.06 Ltr. Or	1. Micro Crystalline wax	30779.990
i. MPPB (1.2ml)-13976700	171000.86 Kg.	2. Paraffin Wax (hard paraffin)	20520.000
pcs = 16772.04 ltr.		3. Heavy Liquid Paraffin	
ii. MPPB (4 ml)-7405500		4. Relevant Perfume	32318.990
pcs = 29622.00 ltr.		5. Methyl Salicylate (Wintergreen oil)	171.000
iii. MPPB (9 ml)-12000000		6. Thymol	17100.000
pcs = 108000 ltr.		7. Turpentine Oil	
iv. MPPB (30ml)-1186834			

pcs = 35605.02 ltr.		8. Clove Oil 9. Eucalyptas oil 10. Menthol 11. Camphor 12. Label made out of liminated art paper 13. Flint Glass container 14. P.P. Flow Wrap Packaging Material 15. Card Board Other than ivory board 16. Kraft Paper 17. LDPE granules (film grade) 18. Polypropylene granules 19. Polypropylene granules	1282.500 3847.500 1282.500 15390.000 34120.000 12825.000 20592334 Nos. 387840 Nos. 13976700 Nos. As per packing policy ---do--- ---do--- ---do--- ---do---
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-49 NC No. 07/09 Dated 14.5.2008	M/s. Shunshiled Chemicals Ltd. F.No.01/83/50/1088 /AM08/DES-IV RLA No. 03/95/40/966/AM08 Lic.No. 0310456654 Dt. 4.1.2008.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008.

Case No A-50 NC No. 07/09 Dated 14.5.2008	M/s. Gurind India Pvt. Ltd. F.No.01/83/50/1859/AM07/DES-IV RLA No. 05/24/40/1012/AM07 Lic.No. 0510201518 Dt. 22.3.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 7/144/2008-TSW dated 14.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Insulated Glass (5 mm Tinted Float Glass + 1.52 mm PVB + 5 mm clear Float Toughened + 12 mm gap of Polysulfide + 5 mm lower clear Toughened + 1.52 mm PVB + 6 mm clear float Toughened)	325 Sq. mt	1. 5 mm tinted float glass 2. 5 mm clear float glass 3. 5 mm clear float glass (low emissivity) 4. 6 mm clear float glass 5. 0.38 mm Poly Vinyl Butyl (PVB) 6. 0.38 mm Poly Vinyl Butyl (PVB) 7. Ceramic ink and dilutent	402 Sq. mt. 402 Sq. mt. 402 Sq. mt. 402 Sq. mt. 1474 Sq. mt. 1474 Sq. mt. 21.10 kg.

No repeat licence since item of export is not very specific.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-51	M/s. Modern Insecticides Ltd..
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NC No. 07/09 Dated 14.5.2008	F.No.01/83/50/1082/AM08/DES-IV RLA No. Lic.No. 3010054613 Dt. 10.1.2008.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2007/Ch.III dated 13.5.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Profenofos 50% EC	1 kg.	1. Profenofos Technical 90%	0.555 kg.
		2. Solvent (C-9/Aromax)	0.265 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-52 NC No. 07/09 Dated 14.5.2008	M/s. Biota Agro solutions Pvt. Ltd.. F.No.01/83/162/112 /AM08/DES-IV RLA No. 10/24/40/1661/AM08 Lic.No. 1010028467 Dt. 14.1.2008.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008.

Case No A-53 NC No. 07/09 Dated 14.5.2008	M/s. Universal Oleoresin F.No.01/83/162/1114 /AM08/DES-IV RLA No. 10/24/40/150/AM08 Lic.No. 1010028077 Dt. 5.12.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.6.2008.

Case No A-54 NC No. 07/09 Dated 14.5.2008	M/s. Kancor Ingridients Ltd. F.No.01/83/162/1081 /AM08/DES-IV RLA No. 10/24/40/153/AM08 Lic.No. 1010028488 Dt. 14.1.2008.
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 16.4.2008 offered by them the Committee decided to approve the case with higher yield of 15.19% as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	22.78 MT	LightBlack Pepper	150 MT kg.

This is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-55 NC No. 07/09 Dated 14.5.2008	M/s. United Phosphorus Ltd. F.No.01/83/162/1082 /AM08/DES-IV RLA No. 03/95/40/952/AM08 Lic.No. 0310456183 Dt. 2.1.2008.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2007/Ch.III dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Metribuzin 4F	1 kg.	1. Metribuzin Technical (94%)	0.468 kg.
		2. Propylene Glycol	0.083 kg.
		3. Sodium Naphthalene	0.016 kg.
		Formaldehyde Condensate	
		4. Silicon Defoamer	0.021 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-56 NC No. 07/09 Dated 14.5.2008	M/s. Synthite Industrial Chemicals Ltd.. F.No.01/85/162/597 /AM08/DES-IV RLA No. 10/24/40/130/AM08 Lic.No. 1010027754 Dt. 26.10.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.6.2008.

Case No A-57 NC No. 07/09 Dated 14.5.2008	M/s. Synthite Industrial Chemicals Ltd.. F.No.01/85/162/595 /AM08/DES-IV RLA No. 10/24/40/132/AM08 Lic.No. 1010027758 Dt. 17.10.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.6.2008.

Case No A-58 NC No. 07/09	M/s. Synthite Industrial Chemicals Ltd.. F.No.01/85/162/594 /AM08/DES-IV
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Dated 14.5.2008	RLA No. 10/24/40/133/AM08 Lic.No. 1010027759 Dt. 26.10.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.6.2008.

Case No A-59 NC No. 07/09 Dated 14.5.2008	M/s. Synthite Industrial Chemicals Ltd.. F.No.01/85/162/596 /AM08/DES-IV RLA No. 10/24/40/131/AM08 Lic.No. 1010027756 Dt. 17.10.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.6.2008.

Case No M-54 NC No. 07/09 Dated 14.5.2008	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/768/AM07/DES-IV RLA No. 02/24/040/139/AM07 Adv. Lic. No. 0210092748 Dt. 21.8.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 28.5.2008.

Case No M-55 NC No. 07/09 Dated 14.5.2008	M/s. Rallis India Ltd. F.No.01/83/50/171 /AM05/DES-IV RLA No. 03/24/40/464/AM05
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/30/2007/Ch.III dated 12.5.2008 and decided to modify in the norms fixed by ALC in meeting No. 12/83 dt. 7.3.2004 in respect to present advance licence as under:-

1. The qty. of Hydrazine Hydrate 80%-0434 kg. and Formic Acid (94%)- 0.710 kg. may be allowed in place of earlier norms of 1,2,4 triazole mentioned at (1) of import item.
2. There is no change in the quantity of other import items as earlier approved.
3. The description may be read as Metconazole Technical 94%.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-56 NC No. 07/09 Dated 14.5.2008	M/s. Rallis India Ltd. F.No.01/83/50/104 /AM06/DES-IV RLA No. 03/95/40/125/AM06 Lic.No. 0310331125 Dt. 24.5.2005.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/70/2002/Ch.II dated 2.5.2008 and decided to amend the description of export product mentioned in the ALC decision taken in meeting No. 32/83 dt. 16.11.2005 case no. 18/12/83-ALC-I/2005 and to read as Propiconazole Technical 93%.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-57 NC No. 07/09 Dated 14.5.2008	M/s. Rallis India Ltd. F.No.01/83/50/420 /AM05/DES-IV RLA No. 03/24/40/1656/AM05 Lic.No. 0310298233 Dt. 21.10.2004.
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- The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/70/2002/Ch.II dated 2.5.2008 and decided to amend the description of export product mention in the ALC decision taken in meeting no. 33/83 dt. 15.12.2004, case no. 15/29/83/ALC-I/2004 and to read as Propiconazole Technical 93%.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-58 NC No. 07/09 Dated 14.5.2008	M/s Rallis India Ltd. HQ F.No.01/83/50/664/AM05/DES.IV RLA F.No. 03/24/040/2143/AM05 Adv.Lic.No.0310310342 dt. 3.1.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him and as per CIB registration the Committee decided to amend the description of export item as Metconazole Technical 94% Min. in stead of Metconazole Technical mention in minutes of ALC decision taken in meeting no. 45/83 dt. 23.3.2005, case no. 10/98/83/ALC-I/2004.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-59 NC No. 07/09 Dated 14.5.2008	M/s. Sterling Auxliaries (P) Ltd. F.No.01/83/50/389/AM07/DES-IV RLA No. 03/94/40/279/AM07 Lic.No. 0310388060 Dt. 5.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No M-60 NC No. 07/09 Dated 14.5.2008	M/s. K.V.Fire Chemicals F.No.01/82/50/1146/AM07/DES-IV RLA No. 03/94/40/445/AM07 Lic.No. 0310403873 Dt. 12.10.2006.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 11.6.2008.

Case No M-61 NC No. 07/09 Dated 14.5.2008	M/s. K.V.Fire Chemicals F.No.01/82/50/1079/AM07/DES-IV RLA No. 03/94/40/482/AM07 Lic.No. 0310401152 Dt. 26.9.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 11.6.2008.

Case No M-62 NC No. 07/09 Dated 14.5.2008	M/s. Western International (P) Ltd.. F.No.01/83/50/ 1248/AM07/DES-IV RLA File no. 03/95/40/1313/AM07 Lic.No. 0310419605 Dt. 14.2.2007.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the request as no reply received from the firm..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2008 **MEETING DATE** : 14.05.2008

1	Case No.:1/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00007/AM09/	RLA File :34/24/040/00010/AM05/	Lic.No/Date:3410010753 16.06.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

2	Case No.:2/3/83-ALC1/2008	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00008/AM09/	RLA File :34/24/040/00063/AM05/	Lic.No/Date:3410011281 23.08.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

3	Case No.:3/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00009/AM09/	RLA File :34/24/040/00068/AM05/	Lic.No/Date:3410011282 23.08.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption			

letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.

4	Case No.:4/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00010/AM09/	RLA File :34/24/040/00084/AM05/	Lic.No/Date:3410011410 08.09.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

5	Case No.:5/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00011/AM09/	RLA File :34/24/040/00091/AM05/	Lic.No/Date:3410011526 20.09.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

6	Case No.:6/3/83-ALC1/2008	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00012/AM09/	RLA File :34/24/040/00090/AM05/	Lic.No/Date:3410011721 11.10.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

Case No.:746/21/82-ALC4/2007	Party Name:GLOBE METAL INDS	Meet No/Date:7/83-ALC1/2008	Status:Case
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7			14.05.2008	Deferred
	HQ File :01/82/050/01445/AM05/	RLA File :29/80/040/00043/AM05/	Lic.No/Date:2910006902 04.11.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared for personal hearing and explained their problem. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

8	Case No.:8/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00014/AM09/	RLA File :34/24/040/00095/AM05/	Lic.No/Date:3410011986 16.11.2004	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008..			

9	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Animal Husbandry and also decided to issue reminder . Accordingly the case may be re-listed on 11.6.2008..			

10	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on			

11.6.2008.

11	Case No.: 51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

12	Case No.: 12/3/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Deferred
	HQ File :01/83/050/00018/AM09/	RLA File :08/24/040/00267/AM06/	Lic.No/Date:0810054535 07.03.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

13	Case No.: 13/3/83-ALC1/2008	Party Name:SUPER WAUDITE JOINTINGS P.LTD	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Approved
	HQ File :01/83/050/00019/AM09/	RLA File :08/24/040/00303/AM06/	Lic.No/Date:0810055086 24.03.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the presence of representative of DIPP noted that this case has already been approved.			

14	Case No.: 9/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Approved
	HQ File :01/83/050/00015/AM09/	RLA File :03/94/040/01430/AM06/	Lic.No/Date:0310373723 28.03.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the presence of representative of DIPP noted that this case has already been approved.

15	Case No.:14/3/83-ALC1/2008	Party Name:BAJAJ EXPORTS (INDIA)	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00020/AM09/	RLA File :08/24/040/00288/AM06/	Lic.No/Date:0810055501 04.04.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

16	Case No.:11/3/83-ALC1/2008	Party Name:WENDT (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00017/AM09/	RLA File :07/24/040/00067/AM07/	Lic.No/Date:0710044634 01.05.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008			

Case No.:19/3/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Approved
HQ File :01/83/050/00025/AM09/	RLA File :03/95/040/00072/AM07/	Lic.No/Date:0310384515 14.06.2006	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 20.12.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Brown FD&C Colour Blend Brown	1 kg.	1. Dimethyl Acetal	0.212 kg.

17	41 (Containing : Tertrazine 49.5% Allura Red 29.7% Indigo carmine 11.7% Sunset yellow 9.02%		Succinate	
			2. Sulphanilic Acid	0.418 kg.
			3. Aniline	0.034 kg.
			4. Sodium Nitrite	0.235 kg.
			5. Caustic Soda	0.140 kg.
			6. Soda Ash	0.128 kg.
			7. Methanol	0.582 kg.
			8. Hyflo Supercell	0.010 kg.
			9. Beta Naphthol	0.200 kg.
			10. Sodium Acetate	0.049 kg.
			11. Para Cresidine Ortho Sulphonic Acid	0.184 kg.
			12. Indigo	
			13. Caustic Soda Flakes	0.102 kg.
				0.316 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

	Case No.:20/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00026/AM09/	RLA File :08/24/040/00058/AM07/	Lic.No/Date:0810058077	Defer

19			14.07.2006	Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

20	Case No.:21/3/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00027/AM09/	RLA File :08/24/040/00103/AM07/	Lic.No/Date:0810058190 18.07.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

21	Case No.:22/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00028/AM09/	RLA File :08/24/040/00111/AM07/	Lic.No/Date:0810058237 20.07.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

22	Case No.:23/3/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00029/AM09/	RLA File :08/24/040/00101/AM07/	Lic.No/Date:0810058508 27.07.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

	Case No.:24/3/83-ALC1/2008	Party Name:ARJYOT CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00030/AM09/	RLA File :08/24/040/00130/AM07/	Lic.No/Date:0810058516	Defer

23			28.07.2006	Date:11.06.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.				

24	Case No.: 87/3/83-ALC1/2008	Party Name:GURIND INDIA PVT LTD	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Deferred
	HQ File :01/83/050/00093/AM09/	RLA File :05/24/040/00430/AM07/	Lic.No/Date:0510189782 30.08.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided call for hardf copy from RLA and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.6.2008.			

25	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

26	Case No.: 25/3/83-ALC1/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Deferred
	HQ File :01/83/050/00031/AM09/	RLA File :08/24/040/00155/AM07/	Lic.No/Date:0810059314 06.09.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.			

	Case No.: 26/3/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status: Case Deferred
	HQ File :01/83/050/00032/AM09/	RLA File :08/24/040/00159/AM07/	Lic.No/Date:0810059391	Defer

27			11.09.2006	Date:11.06.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.6.2008.				

28	Case No.:29/3/83-ALC1/2008	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00035/AM09/	RLA File :03/94/040/00679/AM07/	Lic.No/Date:0310402482 04.10.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 11.6.2008..			

29	Case No.:30/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Approved
	HQ File :01/83/050/00036/AM09/	RLA File :03/94/040/00758/AM07/	Lic.No/Date:0310403237 10.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the presence of representative of DIPP noted that this case has already been approved.			

30	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 11.6.2008..			

	Case No.:1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:7/83-ALC1/2008 14.05.2008	Status:Case Deferred
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245	Defer

31		16.10.2006	Date:11.06.2008
Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 11.6.2008..			

32	Case
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